

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 10th August, 2001

CP No.52/2000 (OA No.195/2000)

H.R.Choudhary s/o late Shri Kana Ram Chaudhary r/o D-40, Chomu House, Sardar Patel Marg, Jaipur

..Petitioner

Versus

1. Shri N.Narsimhan, Chief General Manager, Telecom Department, Rajasthan Circle, Jaipur
2. Shri R.C.Malhotra, Principal General Manager, Telecom District, Jaipur
3. Shri M.P.Mathur, Sub-Divisional Engineer (Staff) O/o the General Manager, Telecom District, Jaipur

.. Respondents

Mr. Mahendra Shah, counsel for the Petitioner

Mr. M.K.Sharma, proxy counsel for Mr. S.M.Khan, counsel for the respondents.

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr.A.P.Nagrath, Administrative Member

ORDER

Per Hon'ble Mr. A.P.Nagrath, Administrative Member

This Contempt Petition has been filed alleging disobedience of the interim orders dated 4.5.2000 passed by the Tribunal in OA No. 195/2000. By the said order, status quo was directed to be maintained qua the applicant as it existed on the day of passing of the order. The petitioner alleges that despite these interim orders, he is being treated as JTO and thus there is deliberate disobedience of the orders of the Tribunal.

2. We have disposed of the related OA No. 195/2000 as having become infructuous, in view of our order in the connected



No.13/99. Since we have disposed of the OA as infructuous, there is no way this Contempt Petition can survive and thus has become infructuous.

3. We, therefore, dispose of this Contempt Petition as having become infructuous. Notices issued are discharged.

Chips
(A.P.NAGRATH)

Adm. Member

S.K.Agarwal
(S.K.AGARWAL)

Judl. Member